



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष २, अंक ६१(२)]

शनिवार, मार्च १२, २०११/फाल्गुन २१, शके १९३२

[पृष्ठ १, किंमत : रुपये १४.००

असाधारण क्रमांक १८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

ERRATA

In the English Translation of the Maharashtra Municipal Property Tax Board Ordinance, 2011 (Mah. Ord. XI of 2011), published in the *Maharashtra Government Gazette*, Extraordinary No. 15, Part VIII, dated the 10th March 2011, at pages 1-14,—

(a) on page 3,—

(i) in line no. 9, for “chairman”, read “Chairperson”;

(ii) in line no. 26, for “adjudged”, read “adjudged as”;

(iii) in line no. 33, for “position”, read “position so”;

(iv) in line no. 42, for “salary”, read “salaries”;

(b) on page 4, in line no. 1, for “salary”, read “salaries”;

(c) on page 8, in line no. 25, for “clause (C)”, read “clause (c)”;

(d) on page 9, in line no. 1, for “Legislature”, read “Legislature while it is in session for a total period of thirty days”;

(e) on page 10, in line no. 34, for “29”, read “29 (1)”.

(१)

भाग आठ—१८-१